

**NOTIFICATIONS UNDER METRO RAILWAYS
(CONSTRUCTION OF WORKS) ACT.**

**THE DEPUTY MINISTER IN THE
MINISTRY OF RAILWAYS AND IN
THE DEPARTMENT OF PARLIA-
MENTARY AFFAIRS (SHRI MALLI-
KARJUN) :** I beg to lay on the Table
a copy each of the following Notifications
(Hindi and English versions) issued under
the Metro Railways (Construction of
Works) Act 1978 :—

(1) The Metro Railways (Construction
of works) (Amendment) Rules 1980
published in Notification No GSR 567
(F) in Gazette of India dated the 1st
October 1980.

(2) GSR 568 (E) published in Gazette
of India dated the 1st October, 1980
containing corrigendum to Notification
No GSR 172 published in Gazette of
India dated the 3rd February 1979.

(3) The Metro Railways (Construction
of Works) (Amendment) Rules
1980 published in Notification No. 79/
MTP/CA/5 in Gazette of India dated the
29th September 1980.

[Placed in Library *See* No. LF— 1501, 80]

12.12 hrs.

**STATEMENT OF PUBLIC
ACCOUNTS COMMITTEE**

**SHRI CHANDRAJIT YADAV
(Azamgarh) :** Sir, I beg to lay on the
Table English and Hindi versions of the
following statements:—

- (1) Statement showing Action Taken
by Government on the recommen-
dations contained in Chapter I
and final replies in respect of Chap-
ter V of Ninety-fifth Report (Sixth
Lok Sabha) on Defence Services.
- (2) Statement showing Action Taken
by Government on the recommen-
dations contained in Chapter I
and final replies in respect of
Chapter V of Ninety-sixth Report
(Sixth Lok Sabha) on Defence
Services.

12.14 hrs.

**CALLING ATTENTION TO MA-
TTER OF URGENT PUBLIC
IMPORTANCE**

**HARIJAN FAMILIES REPORTEDLY STILL
BEING HELD IN BONDAGE IN TAMIL NADU**

MR. SPEAKER : Mr. Atal Bihari
Vajpayee... Not here. Mr. Dhanik Lal
Mandal.

**SHRI DHANIK LAL MANDAL
(Jhanjharpur) :** Sir, I call the attention
of the Minister of Home Affairs to the
following matter of urgent public impor-
tance and request that he may make
statement thereon:—

“Reports regarding a large number of
Harijan families being still held in
bondage in Tamil Nadu.”

**THE MINISTER OF STATE IN
THE MINISTRY OF HOME AFFAIRS
(SHRI YOGENDRA MAKWANA) :**
Sir, Government are aware of reports
which have mentioned that in Tamil
Nadu a number of Harijans families con-
tinue to be in bondage. On a recent
report of the existence of Harijan Bonded
Labourers in Tamil Nadu, the State Go-
vernment has been addressed and their
reply is awaited.

The Hon'ble Members are no doubt
aware that the bonded labour system is
a pernicious practice rooted in the socio-
economic structure prevalent in our rural
areas. The Government of India attach
the greatest importance to its total and
effective eradication. To this end, the
Bonded Labour System (Abolition) Or-
dinance 1975 was promulgated with effect
from 25th October, 1975. This was
subsequently followed by the Bonded
Labour System (Abolition) Act
1976. This is also one of the items
in the 20-Point Programme. Under
the Act, the State Government is the
implementing agency for the identifica-
tion, release and rehabilitation of bonded
labourers and for the enforcement and
administration of the Act and the rules
framed thereunder. As a result of the
efforts made in this regard 1,20,561 bonded
labourers have been identified and re-
leased from bondage upto 31st October,
1980 according to the reports received
from the various Governments including
27,874 in Tamil Nadu. The released
bonded labourers are being rehabilitated
by the State Governments mainly under
their various ongoing developmental
and welfare programmes. With a view to
supplementing and speeding up the reha-
bilitation effort of the State Governments,
matching assistance is provided by the
Government of India under a Centrally
sponsored scheme with a Sixth Plan outlay
of Rs. 25 crores.

The Government of India maintains
continuous touch with the State Govern-
ments with a view to expediting the
process of further identification of bonded
labourers through intensive surveys and
securing their early release and reha-
bilitation. Government are aware that
a large number of the bonded labourers
belong to the Scheduled Castes and the